

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO. : 444/2001

Date of Decision : 10.8.2001

J.R.Chavan _____ Applicant

Shri S.P.Saxena _____ Advocate for the
Applicant.

VERSUS

Union of India & Ors. _____ Respondents

Ms.Yogita Mistry for
Shri V.S.Masurkar _____ Advocate for the
Respondents

CORAM :

The Hon'ble Shri B.N.Bahadur Member (A)

The Hon'ble Shri S.L.Jain, Member (J)

- (i) To be referred to the reporter or not ?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?
- (iii) Library

B.N.Bahadur
(B.N.BAHADUR)
MEMBER (A)

m.r.j.

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.444/2001

Friday this the 10th day of August,2001

CORAM : Hon'ble Shri B.N.Bahadur, Member (A)

Hon'ble Shri S.L.Jain, Member (J)

J.R.Chavan,
(Ex.Jr.Telem Officer),
Qr.No. 3A 9/1,
Koynanagar, Taluka - Patan,
Distt. Satara.

...Applicant

By Advocate Shri S.P.Saxena

vs.

1. The Union of India
through the Secretary,
Ministry of Communication,
Dept. of Telecommunication,
New Delhi.

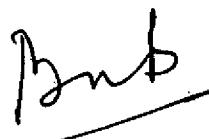
2. The Advisor (H.R.D.),
Telecom Communication,
West Block -1, Wing-2,
Ground Floor, R.K.Puram,
New Delhi..

3. The Chief General Manager,
Maharashtra Telecom Circle,
Fountain, Fort, Bombay.

4. Asstt. General Manager (A & C),
Office of General Manager Telecom,
Satara.

...Respondents

By Advocate Ms.Yogita Mistry
for Shri V.S.Masurkar



..2/-

O R D E R (ORAL)

{Per : Shri B.N.Bahadur, Member (J)}

Learned counsel Shri S.P.Saxena and Learned Counsel Ms. Yogita Mistry for Learned Counsel Shri V.S.Masurkar are heard for the respective sides.

2. The prayer in the OA is very simple and direct in that the applicant seeks a direction to the respondents to consider the statutory appeal made by him dated 24.1.2001 along with any further supplementary appeal which the applicant may submit within two weeks' time. The Learned Counsel Shri Saxena points out today that he wants some two weeks' time to make a supplementary appeal, in view of the fact, as he states, that the criminal proceedings against him are closed by the Special Judge, Satara by order dated 18.12.2000, a copy of which he has annexed at page 31 of the OA. Page 31 is seen.
3. Learned Counsel Ms.Yogita Mistry, on instructions, states that the appeal filed by the applicant is with the Mumbai office still, and has yet to be forwarded to the Department of Telecommunication for a decision thereon.
4. Under the facts and circumstances of the case, and the arguments made before us by the Learned Counsel on both sides, this OA. is disposed of with the following orders :-

BWB

: 3 :

Liberty is granted to the Applicant to make a supplementary appeal within a period of two weeks from today, through proper channel, to the Respondent concerned. On receipt of this, both the appeal and the supplementary appeal shall be forwarded by the Respondent No. 3/Respondent No. 4 to the concerned Respondent within 10 days thereafter.

The Appellate Authority is hereby directed to decide the Appeal/Supplementary Appeal on merits and in accordance with law, within a period of two months from the date it is received by them. OA. stands disposed of. No costs.

S.L.JAIN

(S.L.JAIN)

MEMBER (J)

B.N.BAHADUR

(B.N.BAHADUR)

MEMBER (A)

mrj.